



**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
(Judicial Administration Section) Civil Secretariat  
Srinagar/Jammu.

Subject:- SWP No.437/2014, CMP No.618/2014 titled Tarsem Kumar Arora and ors Vs State of J&K and Ors - Creation of two posts of Secretaries in Selection Grade and three posts of Secretaries in Special Scale in the High Court of Jammu and Kashmir.

Reference:- Cabinet Decision No.105/11/2016 dated 09-12-2016.

**GOVERNMENT ORDER NO: 3398 -LD (A) of 2016.**  
**D A T E : 13 - 12 - 2016.**

Sanction is accorded to the creation of following posts in the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968 :-

- (i) two posts of Secretaries in the Selection Grade of ₹ 12,000-16,500 (pre-revised) on the analogy of Rule 5(1)(iii) read with Rule 5(3) of the KAS Rules, 2008; and
- (ii) three posts of Secretaries in the Special Scale of ₹ 14,300-18,300 (pre-revised) on the analogy of Rule 5(1)(iv) read with Rule 5(2) of the KAS Rules, 2008.

This issues with the concurrence of Finance Department conveyed vide U.O.No. A/58(2002)-I-partfile dated 15-09-2016.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,  
Department of Law, Justice and P. A.  
Dated: 13 - 12- 2016.

NO: LD(A) 2012/21

